

**THE MAHARASHTRA RAW COTTON (PROCUREMENT, PROCESSING AND
MARKETING) (RETROSPECTIVE EXTENSION OF DURATION) ACT, 1995**

[Text as on 28th November 2024]

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MAHARASHTRA ACT No. IX OF 1995¹

[THE MAHARASHTRA RAW COTTON (PROCUREMENT, PROCESSING AND MARKETING) (RETROSPECTIVE EXTENSION OF DURATION) ACT, 1995.]

[This Act received the assent of the President on the 29th April 1995; assent was first published, in the *Maharashtra Government Gazette*, Part IV, on the 2nd May 1995.]

An Act to extend the duration of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971, with retrospective effect.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to extend the duration of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971 (Mah. XLVII of 1971), with retrospective effect, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Raw Cotton (Procurement, Processing and Marketing) (Retrospective Extension of Duration) Ordinance, 1995 (Mah. Ord. II of 1995), on the 18th January 1995;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; It is hereby enacted in the Forty-sixth Year of the Republic of India as follows :—

1. Short title and commencement.— (1) This Act may be called the Maharashtra Raw Cotton (Procurement, Processing and Marketing) (Retrospective Extension of Duration) Act, 1995.

(2) It shall be deemed to have come into force on the 30th day of June 1994.

2. Amendment of section 1 of Mah. XLVII of 1971.— In section 1 of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971 (Mah. XLVII of 1971) (hereinafter referred to as “the principal Act”), in sub-section (4), for the figures “1994” the figures “1995” shall be substituted.

3. Savings.— Nothing in this Act shall render any person liable to be convicted of any offence in respect of anything done by him or anything omitted to be done by him, during the period commencing on the 1st day of July 1994 and ending on the 17th day of January 1995, if such act or omission was not an offence but for the retrospective extension of duration of the principal Act by this Act.

4. Removal of doubt.— For the removal of doubt, it is hereby declared that the principal Act, which was to expire after the 30th June 1994 having been retrospectively extended from that date upto and inclusive of the 30th June 1995 by this Act, it shall be deemed never to have expired at any time and all its provisions as amended and extended by this Act shall, subject to the provisions of section 3 of this Act, be deemed to be continuously in force.

5. Repeal of Mah. Ord. II of 1995 and saving.— (1) The Maharashtra Raw Cotton (Procurement, Processing and Marketing) (Retrospective Extension of Duration) Ordinance, 1995 (Mah. Ord. II of 1995) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken (including any appointment made or any rule, order or notification issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken, made or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

¹ For Statement of Objects and Reasons of the L. A. Bill No. III of 1995, see *Maharashtra Government Gazette* 1995, Extraordinary No. 11, Part V, dated the 13th April 1995, page 86.